

**DIVISION BENCH**

**ITEM NO.114**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**Cont. Appl. No.03/2024 IN CP (IB) No.05/ALD/2020**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 3<sup>rd</sup> May, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>SANGHVI MOVERS LTD V/S ANINDYA INFRA TECH PVT LTD.</b>
<b>UNDER SECTION</b>	<b>9 IBC (CIRP Withdrawn)</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Anil Kumar, PCS : *For the Applicant in Cont. Appl. No.03/2024*

Sh. Jitendra Singh, Adv. : *For the Respondent*

**ORDER**

Ld. Counsels representing the respective parties are present physically.

- 1.** Ld. Counsel representing the respondent seeks and is granted one week time to comply the order dated 22.03.2024 passed by this Adjudicating Authority.
- 2.** Let the matter be adjourned for further hearing on 15<sup>th</sup> May, 2024.

***-Sd-***

**(Ashish Verma)  
Member (Technical)**

***3<sup>rd</sup> May, 2024***

*Kavya Prakash Srivastava  
(Stenographer)*

***-Sd-***

**(Praveen Gupta)  
Member (Judicial)**